GOVERNMENT OF INDIA MINISTRY OF STEEL

LOK SABHA UNSTARRED QUESTION NO.985 FOR ANSWER ON 26/07/2021

STEEL SCRAP RECYCLING POLICY

985. SHRI KESINENI SRINIVAS: SHRI JAYANT SINHA:

Will the Minister of STEEL be pleased to state:

(a) the figures for Steel export during the last five years;

(b) the salient features of the Steel Scrap Recycling Policy;

(c) the number of steel scrap units, State-wise along with the steps taken by the Government to ensure environmentally safe dismantling and shredding activities;

(d) the achievements made under the Steel Scrap Recycling Policy;

(e) whether any monitoring mechanism has been set up under the said policy and if so, the details thereof; and

(f) if not, the reasons therefor?

ANSWER

THE MINISTER OF STEEL

(SHRI RAM CHANDRA PRASAD SINGH)

(a) The details of export of finished steel during the last five years are as following:-

| Finished Steel Export | |
|-------------------------------|------------------------------|
| Year | Quantity (in million tonnes) |
| 2016-17 | 8.24 |
| 2017-18 | 9.62 |
| 2018-19 | 6.36 |
| 2019-20 | 8.36 |
| 2020-21 | 10.78 |
| Source: Joint Plant Committee | • |

(b)to(d): The Steel Scrap Recycling Policy notified in the Gazette of India vide No. 354 dated 7th November, 2019 provides a framework to facilitate and promote establishment of metal scrapping centers in India for scientific processing & recycling of ferrous scrap generated from various sources. The policy framework provides standard guidelines for collection, dismantling and shredding activities in an organized, safe and environmentally sound manner. The Policy enumerates responsibilities for setting up collection, dismantling centre and scrap processing centre, and the roles of aggregators and responsibilities of the Government, manufacturer and owner. Steel Scrap Recycling Policy does not envisage setting up of scrap centres by the Government. The role of Government is to be an enabler and provide a framework to facilitate the eco-system of metal scrapping in the country. The decision to set up scrap centres is of entrepreneurs based on commercial considerations.

(e)&(f): The Scrapping Centres are approved and monitored by the authorized agencies of the State/Union Territory Governments. The Policy does not envisage any additional monitoring mechanism thereby ensuring that there is no additional compliance burden.